

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:500

ANSWERED ON:25.02.2010

VOTING RIGHT TO NRIS

Mani Shri Jose K.;Reddy Shri Mekapati Rajamohan;Yadav Shri Ranjan Prasad;Yadav Shri Sharad

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has any proposal to amend the Representation of Peoples Act, to allow voting power to Non-Resident Indians (NRIs);

(b) if so, the details thereof; and

(c) the time by which the said Act is likely to be amended for the above said purpose?

Answer

MINISTER OF LAW AND JUSTICE(DR. M. VEERAPPA MOILY)

(a) to (c): A Bill, namely, the Representation of the People (Amendment) Bill, 2006, which seeks to amend section 20 of the Representation of the People Act, 1950 (43 of 1950) so as to make provision for enabling the Indian citizens, absenting from their place of ordinary residence in India owing to their employment, education or otherwise outside India, to get their names registered in the electoral rolls of the concerned Assembly constituency of their place of ordinary residence in India, was introduced in Rajya Sabha on 17th February, 2006.

The said Bill was referred to the Department Related Parliamentary Standing Committee on Personnel, Public Grievances and Law and Justice on the 27th March, 2006 for examination and report. The Committee presented its 16th report on the subject to the Rajya Sabha and the same was laid on the Table of the Lok Sabha on the 4th August, 2006. The report is under active consideration of the Government.